

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF SWISS ENTERTAINMENT PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Swiss Entertainment Private Limited
2.	Date of incorporation of corporate debtor	12/03/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC), Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900MH2010PTC200840
5.	Address of the registered office and principal office (if any) of corporate debtor	2, Patel Palace CHS, Nr Jeevan Vikas Kendra Marg, Koldongri, Sahar Road, Andheri East Mumbai MH 400069 (As Per MCA)
6.	Insolvency commencement date in respect of corporate debtor	Order Delivered Date: 15.10.2022
7.	Estimated date of closure of insolvency resolution process	12/04/2023 (180 days from 14.10.2022 i. e. date of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sanjay Vasant Samudra IBBI/IPA-001/IP-P02325/2021-22/13607
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Ground Floor C Block, Bld No. 23, Ambar Prasad, General Arun Kumar Vaidya Nagar Bandra Reclamation Bandra West, Near Lilawati Hospital, Mumbai Suburban, Maharashtra, 400050 Email Id : samudrasvs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ground Floor C Block, Bld No. 23, Ambar Prasad, General Arun Kumar Vaidya Nagar Bandra Reclamation Bandra West, Near Lilawati Hospital, Mumbai Suburban, Maharashtra, 400050 Email Id : <a href="mailto:swissent.cirp@gmail.com">swissent.cirp@gmail.com</a>
11.	Last date for submission of claims	29.10.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for downloading claim forms: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> or Request at email as mention in point no.10

*Sanjay Vasant Samudra*

Notice is hereby given that the National Company Law Tribunal Mumbai Bench, Court II has ordered the commencement of a corporate insolvency resolution process of the **M/s Swiss Entertainment Private Limited on 14th October, 2022. (received on 15.10.2022)**

The creditors of **M/s Swiss Entertainment Private Limited**, are hereby called upon to submit their claims with proof on or before **29th October, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : **Sanjay Vasant Samudra**  
Date and Place: 16th October, 2022, Mumbai

